

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 11 of 2021

In

Company Appeal (AT) (Insolvency) No. 599 of 2020

In the matter of:

Ketan Anant Raj & Anr.

....Appellants

Vs.

**Dhanshyam Kanti Lal Patel, Liquidator
Krishnai Hospital Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellants: Mr. Surekh Kant Baxy and Mr. NPS Chawla, Advocates.

**For Respondents: Mr. Amey Hadwale, for R-1.
Mr. Dhanshyam Patel, for R-1 (Liquidator).
Mr. Pankaj Tipathi and Ms. Madhavi Nallurai,
Advocates for R-2.
Mr. Sunil Joshi, for R-2 (RNS Bank).
Ms. Vidhi Sharda, Advocate.**

**ORDER
(Virtual Mode)**

02.02.2021: List this matter for Hearing on **18th February, 2021.**

In the meanwhile, the Interim Order dated 11.01.2021, passed by this Tribunal, shall continue.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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